

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

Original Application No. 1016 of 2019

In the matter of:

Utkarsh PanwarApplicant

Vs.

Central Pollution Control Board & OthersRespondent

NDOH:-18.12.2019.

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Filed by

(Dr. Chandra Prakash)
Sr. Env. Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 12.12.2019

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AT NEW DELHI**

Original Application No. 1016 of 2019

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Vs.

Central Pollution Control Board & OthersRespondent

**RESPONSE ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE**

It is most respectfully submitted:-

1. That the above mentioned Original Application was filed to seek directions to close down all brick kilns in the NCR till end of February, 2020.
2. That, this Hon'ble Tribunal vide order dated 15.11.2019 was pleased to ask study/ report about the impact of brick kilns including those run on zig-zag technology.
3. That the Brick kilns are not allowed to operate in Delhi as per the directions of Hon'ble Supreme Court of India vide judgment dated 26.11.1996 in W.P. (C) No.4677/1985 titled as MC Mehta vs

Union of India and Others. No Brick kiln is being operated in the NCT of Delhi, at present.

The above report may kindly be taken on record.


(Dr. Chandra Prakash)
Sr. Env. Engineer